

दंड प्रक्रिया संहिता की धारा 176

(1) के अधीन श्री ओमपाल की मृत्यु की मव डिवीजनल मजिस्ट्रेट द्वारा जांच की गई। मजिस्ट्रेट इस निष्कर्ष पर पहुंचे कि श्री ओमपाल 16-7-1966 की रात को थाने के अहाते में स्थित कुएं में अचानक गिरने से डूब कर मर गया। शव को शव-परीक्षा के लिए भेज दिया गया। मेडिकल रिपोर्ट के अनुसार शरीर पर किसी बाहरी चोट के चिह्न नहीं थे।

#### Correspondence with Madhya Pradesh Government

1969. **Shri S. Kandappan:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Madhya Pradesh Government have been permitted to carry on their official correspondence with the Central Government in Hindi alone;

(b) since when this permission has been granted; and

(c) the arrangements made to assist the non-Hindi knowing Officers who may have to handle this correspondence?

**The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) Yes, Sir.

(b) A communication on the subject was sent by the Home Minister to the Chief Ministers of the Hindi-speaking States on 28th May, 1966.

(c) Arrangements exist in various Ministries for translation with the English language of any communications received in Hindi. If necessary, these would be supplemented.

#### Marketing Staff of I.O.C.

1970. **Shri Ram Harkh Yadav:**  
**Shri P. C. Borooah:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the Indian Oil Corporation has recently granted an

increase in the pay and D.A. of its marketing staff;

(b) if so, the extent thereof for each category of employees; and

(c) to what extent the rise in the cost of living index during the period since the pay and allowances were last fixed, has been neutralised by this rise?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) Yes, from 1st January, 1966.

(b) For all the categories in the scale of pay below Rs. 350-590, the basic pay has been increased by 20 per cent and dearness allowance has been increased by 10 per cent of the basic pay as revised.

(c) The increase in the pay and dearness allowance has been given on an *ad-hoc* basis without linking the Cost of Living Index.

12.12 hrs.

RE: CALL-ATTENTION NOTICE  
(Query)

**Mr. Speaker:** Next item—Shri C. Subramaniam.

Several hon. Members rose—

श्री हुकम चन्द कल्लुशाय (देवास) :  
अध्यक्ष महोदय, मैं आपकी व्यवस्था चाहता हूँ।

**Shri Nambiar (Tiruchirapalli):** I am a signatory to the call-attention notice. This is a very serious matter. It has appeared in *The Statesman* of today. A serious charge has been made against the Communist Party that they have made some decision . . .

**Mr. Speaker:** Order, order. This is not the manner in which he should raise it. I have requested so many times, and I repeat it again, that Members should not raise matters in this manner. I have disallowed it. If he has any grievance on that score, he might see me or write to me.

**Shri A. K. Gopalan** (Kasergod): I had given notice of the call-attention motion. You told me that it is disallowed, and I could come to you. I was sorry I was not able to give the cutting from the paper where this appears. This is very definitely an urgent and important matter. I think you will have read it.

**Mr. Speaker:** He may send it to me.

**Shri A. K. Gopalan:** We are accused of having plotted sabotage on the agricultural and industrial fronts.

**Mr. Speaker:** Order, order.

**Shri A. K. Gopalan:** It is a very important matter. We want to raise it. I want to tell you how important it is. This is a serious charge made to malign our party. This is not the first time it has been done. I would request you to ask the Home Minister to refute it or to substantiate it.

**Mr. Speaker:** He has himself said that he could not enclose the cutting along with the notice. He may do it.

**Shri S. M. Banerjee** (Kanpur): We never do it. It is for the Home Minister to find out.

**Shri A. K. Gopalan:** Has the Prime Minister or the Home Minister seen that?

**Shri H. N. Mukerjee** (Calcutta Central): I am interested in the procedural aspect of the matter which is very important in this case because a party represented in this House and functioning openly in this country has been maligned in a public statement which has been given terrific publicity in the press.

**Shri A. K. Gopalan:** It is an official briefing.

**Shri H. N. Mukerjee:** Reference was made to it in the calling attention notice which was sent to you; it is a notice of such importance that immediate communication should come

from Government in this House, so that the matter can be decided by the people who are concerned in this matter. I beg of you to tell us before admitting the notice that it will come up sometime today or tomorrow or something like that.

**Shri Surendranath Dwivedy** (Kendrapara): My submission is this. Whether it is proper to accept a calling attention notice or not, I think the matter is very serious; it not only concerns that party, but if such activities are really being planned by a party, the whole country should take notice of it, and if Government has evidence, let the Home Minister come out with it.

**Shri A. K. Gopalan:** The Prime Minister and the Home Minister are there, let them come out and make a statement if they have something. Do not allow such malicious propaganda and keep us in jail.

**Some hon. Members rose—**

**Mr. Speaker:** Hon. Members need not speak. So many hon. Members have already spoken. I will look into it as soon as I go in, and if I admit it, I will ask the Government. Let me have this time. (*Interruptions*).

श्री मधु लिमये (मुंगेर) : ऋद्धक्ष महोदय, मेरा व्यवस्था का प्रश्न है ।

श्री हुकम चन्द कछवाय : मैं आपकी अनुमति चाहता हूँ, मेरा व्यवस्था का प्रश्न है ।

**Shri Hem Barua** (Gauhati): May I make a submission?

**Mr. Speaker:** The hon. Member will sit down. No Member should take me unawares. I cannot answer all those questions. Nothing can be brought unless I am informed previously.

**Shri Hem Barua:** Since you allowed this, may I make a submission? We tabled a calling attention motion on the Jorhat firing where the army has been requisitioned, and we have pre-

cedents in this House that whenever the army has been requisitioned . . .

**Mr. Speaker:** It will not go on record.

**Shri Hem Barua:\*\*\***

**Mr. Speaker:** Will he sit down? I have been asking him again and again to sit down. The reason why I said that this will not go on record was that I had been asking him to sit down. When Mr. Gopalan spoke, I had identified him and he spoke.

**Shri Priya Gupta (Katihar):** No.

**Shri Maurya (Aligarh):** He spoke without permission, and you allowed him.

**Mr. Speaker:** This is not the manner.

**Shri Maurya:** Now you will turn me out, I know.

**Mr. Speaker:** If he behaves like that, certainly.

I had disallowed Mr. Gopalan's calling attention motion. He wrote to me that I should reconsider it. I sent back word to him that he might see me. Then four of them stood up, and I said, "No, I am not going to allow it". I asked Mr. Gopalan also to sit down. Then when four or five of them stood up, I identified Mr. Gopalan. Then he began his speech. Even now I am asking Mr. Hem Barua that he should not proceed, he should wait or write to me. The standard is only one, not many. The least that can be said is that it is not a generous interpretation that he has made. This was the distinction why I had said so. I have said it again and again that I cannot answer all these call attention notices or take up the reasons why I have disallowed them. Hon. Members can write to me and I am prepared to consider that again, if he wants the reasons also. I have held so many times that if military is called in aid of civil authorities, it does not come

to be a case of interference by the Centre.

**Shri Hem Barua:** There are precedents, Sir; you have done it.

**Mr. Speaker:** You may read all the decisions that I have given and bring to my notice any instance where I have done that.

श्री मधु लिमये : मैं व्यवस्था के प्रश्न पर प्रश्न से खड़ा रहा हूँ।

**Shri Hem Barua:** In Shillong when the disturbances took place, the army was called in and you allowed it to be raised here.

**Shrimati Renu Chakravartty (Barackpore):** I submit to you, Sir, that too often military is being called in aid of civil authority now-a-days, it is being used almost every other day. I think this House should take note of the incidents and the occasions when this is being done because it is bringing the entire army into disrepute and the conflict starts between the Army and the people. This is a very dangerous situation and therefore this House should take cognisance of it.

**Shri Tyagi (Dehradun):** Is this question open for discussion?

**Mr. Speaker:** No.

**Shri S. M. Banerjee:** I have a submission about this question.

**Mr. Speaker:** I have told Mr. Hem Barua that he should write to me and that applies to the other Members.

**Shri S. M. Banerjee:** It is something about the Order Paper.

**Shri Surendranath Dwivedy:** May I say, Sir, that in this House we have established a convention that whenever there is a railway accident, the

\*\*\*Not recorded.

[Shri Surendra Dwivedi]

Railway Minister *suo motu* comes out with a statement. I would like you to give a directive to the Ministry that whenever troops are being called for in aid of civil authorities at any place, the Home Minister or the Defence Minister of his own should make a statement why the troops are called.

**Shri S. M. Banerjee:** My submission on this call attention notice is that you have the right to reject them whether they relate to incidents in Dibrugarh or the application of the various rules or calling of the Army or it is the subject which Mr. Gopalan pointed out today. You say we should write to you. We may press particular call attention notices, for instance, the pay commission for the Central Government employees or gold control. Yesterday, in the other House the Chairman, rightly or wrongly, allowed that and said that he should make a statement.

**Mr. Speaker:** This is not fair to take advantage of this opportunity to bring in his own call attention notice on gold control and other notices which I had disallowed.

**Shri S. M. Banerjee:** Kindly hear me; you do not allow us to make our submissions.

**Mr. Speaker:** I allowed him to speak only on the relevant points.

**श्री क० ना० तिवारी (बगहा) :** जब आप ने एक मर्तवा यह डिमिशन दे दिया कि अगर आप डिस्प्लू करेगे तो कोई रीजन नहीं देंगे फिर इसके बाद क्या यह मुनासिब है कि इस तरह से इन्हें बकन दिया जाय कि वह गोल्ड कंट्रोल आर्डर और दीगर मामले इस तौर पर उठाये ?

**अध्यक्ष महोदय :** आप अगर इस पर कहना चाहते हैं तो मैंने जो श्री हेम बरुआ को कहा और श्री गोपालन को कहा वही उन्हें भी कहूंगा कि वह खत्म हुआ ।

**श्री स० मो० बनर्जी :** मैंने आप से इजाजत मांगी थी कि यह जो आर्डर पेपर है उम के बारे में मुझे कुछ कहना है । आज का जो आर्डर पेपर है उम के बारे में कहना है ।

**श्री स० ला० द्विवेदी (हमीरपुर) :** व्वाएट आीफ आर्डर का क्या हुआ ? (व्यवधान)

**श्री स० मो० बनर्जी :** मुझे बहुत अफसोस है कि अगर इस तरीके से हमें अपनी बात को कहने से रोका जाता है ।

**अध्यक्ष महोदय :** अब आप कहें ।

**श्री स० मो० बनर्जी :** आप स्पीकर हैं आप टोकें या रोकें तो वह तो मैं समझ सकता हूँ क्योंकि आप स्पीकर हैं लेकिन वहाँ पर जो लाउडस्पीकर लगे हैं और एक साथ बोल उठते हैं उनका बोलना इस तरह से मेरी समझ में नहीं आता है ?

**अध्यक्ष महोदय :** मैं कैसे बंद कर सकता हूँ ? माननीय सदस्य को अभी कुछ कहना है ?

**श्री स० मो० बनर्जी :** मेरा निवेदन यह है कि आज का जो आर्डर पेपर है उसके बारे में मैं आपकी सेवा में कुछ कहना चाहता हूँ । आगे आर्डर पेपर में जो अभी आने वाला है उम के बारे में मैं कुछ कहना चाहता हूँ ।

**अध्यक्ष महोदय :** कहिए ।

12.25 hrs.

Re. BUSINESS OF THE HOUSE

**Shri S. M. Banerjee (Kanpur):** In the Order Paper of yesterday, I saw the other item after this discussion on the motion moved by Shri Sachindra Chaudhuri, and that was the Bill known as the Unlawful Activities (Prevention) Bill. That is missing today.

**Shri Nambiar (Tiruchirapalli):** Rightly missing.